

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 03(ND)/2017

IN THE MATTER OF:

**Healthfore Technologies Ltd. And
Oscar Investments Ltd.**

.....**Petitioner**

Order under Section 230-232 of the Companies Act

Order delivered on 08.11.2017

Coram:

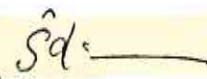
**CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President**

**Ms. Deepa Krishan
Hon'ble Member (T)**

For the Applicant/petitioners : Mr. Mahesh Agarwal, Advocate
For the RD(NR), Delhi : Mr. Manish Raj, Company Prosecutor
For the OL : Mr. Ayush Beotra, Advocate

ORDER

Learned Counsel for the petitioner requested for passover, which is not possible to accept at this time of the day. Accordingly, hearing is deferred to 7th December, 2017.


**(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT**


**(DEEPA KRISHAN)
MEMBER(TECHNICAL)**

08.11.2017
V. Sethi